

Ban on Advertisements of Cigarettes and Tobacco Products

*557. SHRI V. SREENIVASA PRASAD:

SHRI M. V. CHANDRA-SHEKARA MURTHY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have decided to put a ban on advertisements of cigarettes and other tobacco products used for smoking;

(b) if so, the details thereof; and

(c) the time by which the ban is likely to be enforced?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR): (a) to (c) A proposal to regulate/ban advertisements on cigarettes is under consideration.

Hospital for Specialised Services in Garhwal Region

*558. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether no hospital providing specialised services to the patients is available in Garhwal region;

(b) if so, whether the Union Government propose to establish such a hospital in Garhwal region; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI M. L. FOTEDAR): (a) The Uttar Pradesh Government have informed that all District Headquarters and a few more Hospitals of Garhwal region have facilities for specialised services for the patients.

(b) No, Sir.

(c) Public Health and hospitals are State subjects under the Constitution.

Academic Autonomy to Schools granted by CBSE

*559. SHRI SHANKERSINH VAGHELA:

DR. A. K. PATEL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether certain schools have been granted academic autonomy by the Central Board of Secondary Education and if so, the criteria adopted in this regard;

(b) the advantages, if any, likely to accrue under the new scheme; and

(c) how does the new scheme differ from the existing one in respect of curriculum or examination or evaluation?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) According to the information received from the Central Board of Secondary Education (CBSE), the Board has issued a circular on 31st January, 1991 to 13 schools affiliated to the CBSE, mentioning that the Board is willing to grant academic autonomy to them subject to fulfilment of conditions laid down in the Affiliation Bye-Laws (as amended on 30-1-90) of the Board. However, a Writ Petition was filed in the High Court of Delhi challenging the move in CBSE to grant academic autonomy. The High Court of Delhi has passed an interim order on 5-4-91 directing to maintain Status-quo. The matter is sub-judice. No school has so far been granted academic autonomy by the CBSE.

(b) and (c) Does not arise.